## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

Appeal No.265/2017

In the matter of:

Locus Clothing (P) Limited

.. PETITIONER

**SECTION:** 

Under Section 252 (1)

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

For the Respondent/Corporate Debtor

For the Intervener

 : Ms. Lakshmi Gurung, Standing Counsel along With Mr. Omkar Singh, Income tax Deptt.

## **ORDER**

Learned Counsel for the petitioner is present. In relation to the reply/observations of the respondent ROC as well as from the Ld. Standing Counsel for the Income tax Department, some time is sought for.

Taking into consideration the said representation, two weeks time is granted to the said statutory authorities to file reply.

Post the matter for enquiry on 08.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 13.2.2018